

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 129**

**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 15.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Manish Paliwal, Mr. Ashutosh K. Sharma, Advs.  
in CA-632/2019

For the Respondent(s):-

Mr. Abhishek Anand, Mr. Tushar Tyagi,  
Mr. Deepak Motla, Advs. Mr. Sanyam Goel, PCS

**ORDER**

**CA-632(PB)/2019:-**

Reply by the RP has been filed and a copy thereof has been furnished to the counsel for the applicant.

Rejoinder, if any, be filed within three days with a copy in advance to the counsel for the RP.

List for arguments on 03.05.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**